

Ratio of highest and lowest paid employees of Central Government

1503. SHRI MADHAVRAO SCINDIA: Will the Minister of FINANCE be pleased to state:

(a) the ratio of highest and lowest paid employees of the Central Government;

(b) whether Government propose to narrow down the ratio to its minimum gap; and

(c) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) The ratio of highest and lowest pay of employees of the Central Government as on 31-12-1977 is as under:—

11.6 : 1 (pre-tax)

9.3 : 1 (post-tax)

(b) and (c). By a Resolution dated 13-10-1977, Government has already set up a Study Group on Wages, Incomes and Prices to consider, among other matters, the relevant criteria for determining the differentials between minimum wage and maximum wage, and whether the ratio between the minimum-maximum wages should be uniform or could be different in various sectors.

Complaints regarding misuse of foreign exchange by Swadeshi Polytext Limited, Ghaziabad

1504. SHRI K. LAKKAPPA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received numerous complaints regarding misuse of foreign exchange by the Swadeshi Polytext Limited, Ghaziabad, U.P. and defrauding the Government of huge amounts;

(b) if so, whether any enquiry has been completed;

(c) if so, with what results; and

(d) what steps are being taken against all those found to be involved in the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Two complaints have been received by the Government against Swadeshi Polytext Limited, Ghaziabad, U.P., one in July, 1976 and the other in November, 1977 alleging inter alia various malpractices under the Foreign Exchange Regulation Act.

(b) to (d). In case of the complaint received in July 1976, the Director of Enforcement had issued a show cause notice to Shri Sita Ram Jaipuria, Chairman of Swadeshi Polytext Ltd., Ghaziabad, U.P. for violation of the provisions of section 14 of Foreign Exchange Regulation Act, 1973. As a result of the adjudication of the above case, a penalty of Rs. 3,000/- has been imposed on him. The foreign exchange worth Rs. 830/- which was in the shape of Traveller's cheques was released with the directions that the same may be surrendered to an authorised dealer within 7 days. The foreign exchange has since been surrendered to an authorised dealer and a certificate produced to this effect.

As regards the second complaint received in November, 1977 the same is being investigated by the Directorate of Enforcement.

सवाई माधोपुर (राजस्थान) के लिये पर्यटक विश्राम गृह

1505. श्री मीठलाल पटेल : क्या पर्यटन और नागर विमान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने पर्यटकों की सुविधा के लिए राजस्थान में सवाई माधोपुर स्थान पर पर्यटक विश्राम गृह का भी निर्माण करने की मंजूरी दे दी है और यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है और इस विश्राम गृह का निर्माण कार्य कब